# HIGH COURT OF CHHATTISGARH, BILASPUR

## Endorsement

Endt No. ..11875..../Rules/2023 Bilaspur, dated ..12/09/23..

Copy of amendment in the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006 and Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006 be forwarded to :-

1. Addl. Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
8. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
16. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur, for information.
17. The Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
18. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
19. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
20. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
21. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
22. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
23. Registrar Ministerial (S&A Cell/ C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
24. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
25. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
26. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
27. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
28. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
29. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
30. Library, High Court of Chhattisgarh, Bilaspur for information.
31. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
32. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Arvind Kumar Verma)
Registrar General
12.09.2023

"बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."

पंजीयन क्रमांक
"छत्तीसगढ़/दुर्ग/09/2013-2015."

# छत्तीसगढ़ राजपत्र

## (असाधारण)
## प्राधिकार से प्रकाशित

क्रमांक 459 ] रायपुर, शुक्रवार, दिनांक 8 सितम्बर 2023 — भाद्रपद 17, शक 1945

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 8 सितम्बर 2023

अधिसूचना

No. 10854/2672/XXI-B/C.G./23.— भारत के संविधान के अनुच्छेद 233 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय के परामर्श से, एतद्द्वारा, छत्तीसगढ़ उच्चतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित और संशोधन करते हैं, अर्थात् :—

## संशोधन

उक्त नियमों में,—

1. नियम 3 के उप—नियम (1) के खण्ड (क), (ख) एवं (ग) के स्थान पर, निम्नलिखित खण्ड प्रतिस्थापित किया जाये, अर्थात्:—

" (क) जिला न्यायाधीश (प्रवेश स्तर) (वेतनमान 144840— 194660) (जे—5)

(ख) जिला न्यायाधीश (चयन / प्रवर श्रेणी) (वेतनमान 163030— 219090) (जे—6)

(ग) जिला न्यायाधीश (सुपर टाईम स्केल) (वेतनमान 199100— 224100) (जे—7)"

2. नियम 4 में, अंक एवं शब्द "25 प्रतिशत तथा 10 प्रतिशत" के स्थान पर, क्रमशः अंक एवं शब्द "35% तथा 15%" प्रतिस्थापित किया जाये ।

No. 10854/2672/XXI-B/C.G./23.— In exercise of the powers conferred by Article 233 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:-

AMENDMENT

In the said rules,-

1. For clause (a), (b) and (c) of sub-rule (1) of rule 3, the following clause shall be substituted, namely:-

   "(a) District Judge (Entry level) (In pay scale 144840-194660) (J-5)

   (b) District Judge (Selection Grade) (In pay scale 163030-219090) (J-6)

   (c) District Judge (Super Time Scale) (In pay scale 199100-224100) (J-7)"

2. In rule 4, for the figure and word "25% and 10%", the figure and word "35% and 15%" shall be substituted, respectively.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
**प्रशांत कुमार भास्कर**, उप–सचिव.

अटल नगर, दिनांक 8 सितम्बर 2023

अधिसूचना

No. 10856/2672/XXI-B/C.G./23.— भारत के संविधान के अनुच्छेद 234 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय तथा लोक सेवा आयोग के परामर्श से, एतद्द्वारा, छत्तीसगढ़ निम्नतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित और संशोधन करते हैं, अर्थात् :-

## संशोधन

उक्त नियमों में,–

1. नियम 3 के उप–नियम (1) एवं (2) के स्थान पर, निम्नलिखित उप–नियम प्रतिस्थापित किया जाये, अर्थात्:–

"(1) व्यवहार न्यायाधीश (कनिष्ठ श्रेणी):–

(क) व्यवहार न्यायाधीश (कनिष्ठ श्रेणी) (प्रवेश स्तर) (वेतनमान 77840–136520) (जे–1)

(ख) व्यवहार न्यायाधीश (कनिष्ठ श्रेणी) (ए.सी.पी. प्रक्रम एक) (वेतनमान 92960– 136520) (जे–2), प्रवेश की तारीख से 5 वर्ष की लगातार सेवा के पश्चात्

(ग) व्यवहार न्यायाधीश (कनिष्ठ श्रेणी) (ए.सी.पी. प्रक्रम दो) (वेतनमान 111000– 163030) (जे–3), 5 वर्ष की लगातार सेवा पूर्ण करने के पश्चात् यदि व्यवहार न्यायाधीश (वरिष्ठ श्रेणी) के रुप में पदोन्नत न हुआ हो ।

(2) व्यवहार न्यायाधीश (वरिष्ठ श्रेणी):–

(क) व्यवहार न्यायाधीश (वरिष्ठ श्रेणी) (प्रवेश स्तर) (वेतनमान 111000–163030) (जे–3)

(ख) व्यवहार न्यायाधीश (वरिष्ठ श्रेणी) (एसीपी–एक) (वेतनमान 122700–180200) (जे–4), व्यवहार न्यायाधीश (वरिष्ठ श्रेणी) के रुप में 5 वर्ष की लगातार सेवा के पश्चात्

(ग) व्यवहार न्यायाधीश (वरिष्ठ श्रेणी) (एसीपी–दो) (वेतनमान 144840–194660) (जे–5), 5 वर्ष की लगातार सेवा पूर्ण करने के पश्चात् यदि उच्चतर न्यायिक सेवा में जिला न्यायाधीश संवर्ग पर पदोन्नत न हुआ हो।"

2. नियम 3 के उप–नियम (2) के द्वितीय पैरा में, निम्नलिखित परन्तुक अन्तःस्थापित किया जाये, अर्थात्:–

"परन्तु यदि किसी कारण से, एसीपी स्वीकृत करने में, एक वर्ष से अधिक का विलंब हो जाता है, तो प्रत्येक विलंबित वर्ष के लिए एक अतिरिक्त वेतनवृद्धि, एसीपी स्वीकृत करने पर बकाया का आहरण करते समय, समायोजन के अध्यधीन रहते हुए प्रदान की जायेगी।"

3. नियम 4 में, शब्द "व्यवहार न्यायाधीश (प्रवेश स्तर)" के स्थान पर, शब्द "व्यवहार न्यायाधीश (कनिष्ठ श्रेणी)" प्रतिस्थापित किया जाये ।

4. नियम 5 के उप–नियम (2) में, शब्द "व्यवहार न्यायाधीशों" के स्थान पर, शब्द "व्यवहार न्यायाधीश (कनिष्ठ श्रेणी)" प्रतिस्थापित किया जाये ।

5. नियम 6 के उप–नियम (1) एवं (2) में, शब्द "(प्रवेश स्तर)" का क्रमशः लोप किया जाये।

6. नियम 11 के उप–नियम (4) में, शब्द "व्यवहार न्यायाधीश" के स्थान पर, शब्द "व्यवहार न्यायाधीश (कनिष्ठ श्रेणी) (प्रवेश स्तर)" प्रतिस्थापित किया जाये ।

No. 10856/2672/XXI-B/C.G./23.— In exercise of the powers conferred by Article 234 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh and Chhattisgarh Public Service Commission, hereby, makes the following further amendment in the Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:-

## AMENDMENT

In the said rules,-

1. For sub-rule (1) and (2) of rule 3, the following sub-rule shall be substituted, namely:-

"(1) Civil Judge (Junior Division):-

(a) Civil Judge (Junior Division) (Entry level) (In pay scale 77840-136520) (J-1)

(b) Civil Judge (Junior Division) (ACP-I) (In pay scale 92960-136520) (J-2) after 5 years of continuous service from the date of entry.

(c) Civil Judge (Junior Division) (ACP-II) (In pay scale 111000-163030) (J-3) after completion of another 5 years of continuous service, if not promoted as Civil Judge (Senior Division).

(2) Civil Judge (Senior Division):-

(a) Civil Judge (Senior Division) (Entry level) (In pay scale 111000-163030) (J-3)

(b) Civil Judge (Senior Division) (ACP-I) (In pay scale 122700-180200) (J-4) after 5 years of continuous service as Civil Judge (Senior Division).

(c) Civil Judge (Senior Division) (ACP-II) (In pay scale 144840-194660) (J-5) after completion of another 5 years of continuous service, if not promoted to the Cadre of District Judge in Higher Judicial Service."

2. In Second para of clause (c) of sub-rule (2) of rule 3, the following proviso shall be inserted, namely:-

"Provided that if for any reason, delay in grant of ACP goes beyond one year, one additional increment for every year delay shall be granted subject to adjustment while drawing the arrears on grant of ACP."

3. In rule 4, for the words "Senior Civil Judge", the words "Civil Judge (Junior Division)" shall be substituted.

4. In sub-rule (2) of rule 5, for the words "Civil Judge", the words "Civil Judge (Junior Division)" shall be substituted.

5. Sub-rule (1) and (2) of rule 6, the words "(Entry Level)" shall be omitted, respectively.

6. In sub-rule (4) of rule 11, for the words "Civil Judge", the words "Civil Judge (Junior Division) (Entry Level)" shall be substituted.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
प्रशांत कुमार भास्कर, उप–सचिव.

संचालक, मुद्रण तथा लेखन सामग्री, छत्तीसगढ़ द्वारा शासकीय मुद्रणालय, रायपुर से मुद्रित तथा प्रकाशित – 2023.